

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಲೋಕ್/ಇನ್‌ಕ್ವೆರಿ/14-ಎ/309/2013/ಎ.ಆರ್.ಇ-11

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,  
ಬೆಂಗಳೂರು-560001.  
ದಿನಾಂಕ: 29ನೇ ಆಗಸ್ಟ್ 2023.

-:: ಶಿಫಾರಸ್ಸು ::-

ವಿಷಯ: ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ. ಎಸ್. ರವಿಕುಮಾರ್ ಬಿನ್ ಸುಬ್ಬಣ್ಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಬೇಗೂರು ವೃತ್ತ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಇವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: (1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಕಂಇ 21 ಬಿಡಿಪಿ 2013, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 09/07/2013.  
(2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ: .ಲೋಕ್/ಇನ್‌ಕ್ವೆರಿ/14-ಎ/309/2013, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 29/07/2013.  
(3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿನಾಂಕ: 24/08/2023.

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ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 09/07/2013 ಶ್ರೀ. ಎಸ್. ರವಿಕುಮಾರ್ ಬಿನ್ ಸುಬ್ಬಣ್ಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಬೇಗೂರು ವೃತ್ತ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ 'ಆ.ಸ.ನೌಕರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಲೋಕ್/ಇನ್‌ಕ್ವೆರಿ/14-ಎ/309/2013, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 29/07/2013ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-3 ರವರಿಗೆ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ

ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ. ತದನಂತರ, ಆದೇಶ ಸಂಖ್ಯೆ: .ಲೋಕ್/ಇನ್‌ಕ್ವೆರಿ/14-ಎ/2014, ಬೆಂಗಳೂರು ದಿನಾಂಕ: 14/03/2014ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರನ್ನು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ನಡೆದಿದೆ ಎನ್ನಲಾದ ದುರ್ನಡತೆ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಿಚಾರಣೆ ನಡೆಸಲು ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನಾಗಿ ಮರುನಾಮಕರಣಗೊಳಿಸಿದೆ.

3. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ. ಎಸ್. ರವಿಕುಮಾರ್ ಬಿನ್ ಸುಬ್ಬಣ್ಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಬೇಗೂರು ವೃತ್ತ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

### **ANNEXURE-1**

#### **CHARGE:**

That you DGO Sri.S.Ravikumar, Revenue Inspector, Begur Circle, Bengaluru South Taluk demanded and accepted a bribe of Rs.50,000/- on 29/11/2011 near a building under construction by the side of Kariyappa Stores in front of Gali Anjaney Swamy Temple, Bengaluru from complainant Sri.Krishnappa. M, S/o late Munirappa, R/at: No.108/6, Dileep School Building, Beelekalli, Bannerghatta Main Road, IIM Post, Bengaluru-560076 for making khata of land in respect of Sy.No.18/2, Billekahalli in terms of the order in O.S.No.2153/2006 of City Civil Court, Bengaluru that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.



4. ವಿಚಾರಣಾಧಿಕಾರಿಯಾದ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-8), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ. ಎಸ್. ರವಿಕುಮಾರ್ ಬಿನ್ ಸುಬ್ಬಣ್ಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಬೇಗೂರು ವೃತ್ತ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ವಿಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸಲು ನಾಲ್ವರು ಸಾಕ್ಷಿಯನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ರಿಂದ ಪಿ.ಡಬ್ಲ್ಯೂ-4 ರವರುಗಳನ್ನು ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ನಿಶಾನೆ ಪಿ-15 ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ. ಆ.ಸ.ನೌಕರರ ಪರವಾಗಿ ನಿಶಾನೆ ಡಿ-1 ದಾಖಲಾತಿಯನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

6. ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸರ್ಕಾರಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಿ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ. ಎಸ್. ರವಿಕುಮಾರ್ ಬಿನ್ ಸುಬ್ಬಣ್ಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಬೇಗೂರು ವೃತ್ತ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳಿಂದ 'ದೋಷಮುಕ್ತಗೊಳಿಸಲು' ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

7. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

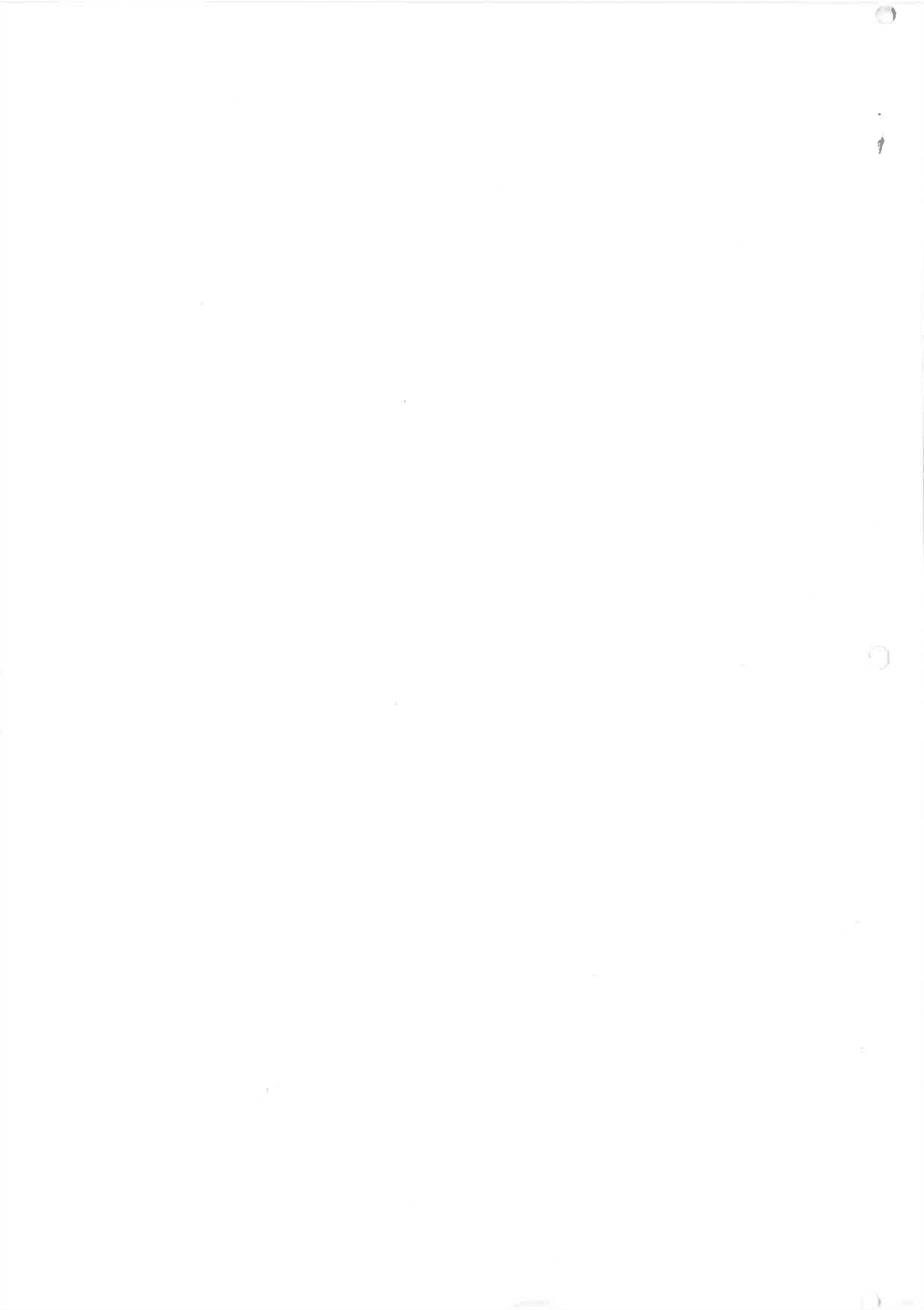
ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

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(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಘಣೇಂದ್ರ)

ಉಪಲೋಕಾಯುಕ್ತ-1,

ಕರ್ನಾಟಕ ರಾಜ್ಯ.



**KARNATAKA LOKAYUKTA**

NO. LOK/INQ/14-A/309/2013/ARE-11 M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 24/08/2023.

**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against  
Sri. S.Ravikumar S/o Subbanna, Revenue  
Inspector, Begur Circle, Bengaluru South  
Taluk -reg.

Ref: 1. Report under section 12(3) of the KLA Act.  
1984 in No.Compt/Uplok/BCD/2369/  
2012/ARE-10, dated:01/04/2013.

2. Order No. ಕಂಇ 21 ಬಿಡಿಪಿ 2013, ಬೆಂಗಳೂರು,  
ದಿ:09/07/2013.

3. Nomination Order No. LOK/INQ/14-  
A/309/2013, Bengaluru, dated  
29/07/2013.

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1. The Departmental Enquiry is initiated against Sri. S.Ravikumar S/o Subbanna, Revenue Inspector, Begur Circle, Bengaluru South Taluk (hereinafter referred to as the Delinquent Government Officials, in short DGO) on the basis of the complaint dated 29/11/2011. The allegation in the complaint is that Sri. S.Ravikumar while working as Revenue Inspector of Begur Circle at Bengaluru South Taluk in the year 2011 has demanded bribe of

  
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Rs.50,000/- from complainant for attending to the application dated 16/06/2011 filed by the complainant in the Taluk Office of Bengaluru (South) for making khatha of land bearing Sy.No.18/2 of Billekahalli to the extent of some guntas of land under litigation as per the order in O.S.No.2153/2006 of City Civil Court, Bengaluru.

2. As the complainant was not willing to pay the amount, after contacting Lokayukta Police, Bengaluru City Division lodged complaint before Police Inspector, Karnataka Lokayukta Police Station, Bengaluru City Division, Bengaluru (hereinafter referred to as "Investigating Officer". On the said complaint Investigating Officer registered case in Cr.No.61/2011 against the DGO for the offences punishable under section 7, 13(1)(d) r/w 13(2) of P.C.Act, 1988.
3. The Investigating Officer took up investigation and on 29/11/2011 DGO was caught red handed while demanding and accepting illegal gratification of Rs.50,000/- from the complainant in his car bearing No.KA-51/MA-6867, near a building under construction by the side of Kariyappa Stores in front of Gali Anjaneya Swamy Temple, Bengaluru. DGO has failed to give satisfactory or convincing explanation in this regard, when questioned by the said I.O. After completion of investigation the investigating officer has filed charge sheet against the DGO in the concerned jurisdictional Court.

  
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4. The Hon'ble Upalokayukta invoking power vested under section 7(2) of the Karnataka Lokayukta Act, 1984, took up investigation and on perusal of complaint, FIR, Mahazars, and other documents, found prima facie case and forwarded report dated 01/04/2013 U/s 12(3) of Karnataka Lokayukta Act, 1984 recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of the KCS (CC& A) Rules 1957. The Competent Authority by order dated 09/07/2013 entrusted the matter to the Hon'ble Upalokayukta.
5. The Hon'ble Upalokayukta by order dated 29/07/2013, nominated Additional Registrar Enquiries-03 to conduct the enquiry.
6. The Articles of charge as framed by Additional Registrar Enquiries-3 is as follows:

**ANNEXURE-1**

**CHARGE:**

That you DGO Sri.S.Ravikumar, Revenue Inspector, Begur Circle, Bengaluru South Taluk demanded and accepted a bribe of Rs.50,000/- on 29/11/2011 near a building under construction by the side of Kariyappa Stores in front of Gali Anjaney Swamy Temple, Bengaluru from complainant Sri.Krishnappa. M, S/o late Munirappa, R/at: No.108/6, Dileep School Building, Beelekalli, Bannerghatta Main Road, IIM Post, Bengaluru-560076 for making khata of land in

  
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respect of Sy.No.18/2, Billekahalli in terms of the order in O.S.No.2153/2006 of City Civil Court, Bengaluru that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

7. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-3 is as follows:-

**ANNEXURE-II**

**STATEMENT OF IMPUTATION OF MISCONDUCT:**

The complaint Sri.Krishnappa. M, S/o late Munirappa, R/at: No.108/6, Dileep School Building, Beelekalli, Bannerghatta Main Road, IIM Post, Bengaluru-560076, Bengaluru Urban District filed a complaint on 29/11/2011 before the Police Inspector, Karnataka Lokayukta, Bangalore City Division alleging that, Sri.Ravikumar.S, S/o. Subbanna Revenue Inspector of Begur Circle in Bangalore South Taluk demanded a bribe of Rs.50,000/- from the complainant for attending dt.16/06/2011 filed with the Taluk Office, South Taluk for to the application making khatha of land of Sy. No.18/2 of Billekahalli in terms of the order in O.S.No.2153/2006.

  
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As the complainant was not willing to pay any bribe to the DGO, he went to Police Inspector, Karnataka Lokayukta Bangalore City Division on 29/11/2011 and lodged a complaint. On the basis of the same a case was registered in Bangalore City Division, Lokayukta Police Station Cr. No. 61/2011 for offences punishable under sections 7, 13(1) (d) r/w section 13(2) of the P.C. Act, 1988 and FIR was submitted to the concerned learned special judge.

After registering the case, investigating officer observed all the pre trap formalities and entrustment mahazar was conducted. The DGO was trapped on 29/11/2011 near a building under construction by the side of Kariyappa Stores in front of Gali Anjaneya Swamy Temple, Bangalore by the Investigating Officer after demanding and accepting the bribe amount of Rs.50,000/- from the complainant in the presence of shadow witness and the said bribe amount which DGO had received from the complainant was seized under the seizure mahazar after following the required post trap formalities. During the investigation the IO has recorded the statements of Panchas and other witnesses and further statement of the complainant. The I.O. during the investigation has sent the seized articles to the chemical examiner and obtained the report from him and he has given the result as positive.

The materials collected by the I.O. during the investigation prima facie disclose that the DGO, demanded

  
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and accepted bribe of Rs. 50,000/- from the complainant on 29/11/2011 for doing an official act i.e., for attending to the application dt. 16/06/2011 filed with the Taluk Office, South Taluk for making khatha of land of Sy. No.18/2 of Billekahalli in terms of the order in O.S.No.2153/2006. Thus the DGO, has failed to maintain absolute integrity and devotion to duty and this act on his part is unbecoming of a Government servant. Hence, he has committed an act which amounted to misconduct as stated under Rule 3 (1) (i) to (iii) of KCS (Conduct) Rules 1966.

In this connection an observation note was sent to the DGO and DGO has submitted his reply which, after due consideration, was found not acceptable. Therefore, a recommendation was made to the Competent Authority under Section 12(3) of the Karnataka Lokayukta, Act 1984, to initiate Departmental Proceedings against the DGO. The Government after considering the recommendation made in the report, entrusted the matter to the Hon'ble Upalokayukta to conduct departmental/disciplinary proceedings against you, the DGO and to submit report. Hence the charge.

8. Notice of Articles of charge, statement of imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of articles of charge, DGO entered appearance before the ARE-3 on 05/12/2013 and engaged advocate for defence. In the course of first oral statement of the

  
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DGO recorded on 05/12/2013 he pleaded not guilty and claimed to be enquired. As per order of Hon'ble Upalokayukta-1 dated:14/03/2014 this file was transferred to ARE-11. **The date of Retirement of DGO is 31/07/2029.**

9. The DGO has filed his written statement denying the allegations made in the articles of charge and statement of imputations of misconduct. DGO further contended that, complainant has given application dated 16/06/2011 to the taluk office seeking for change of khata in the name of the applicants as per orders passed by the court in O.S.No.2153/2006 dated 22/11/2010. That the said application has gone to RRT case worker from the tapal section and from the case worker it has come to him on 01/07/2011. That on 07/07/2011 he has submitted report to take steps as per orders of the court. That after he has signed the report on 07/07/2011 the file was in the office till 01/10/2011 i.e., for three months. That the said file has not come to him from 07/07/2011 to 29/11/2011. That the said file is pending before the Village Accountant at the stage of issuing form No.21 notice in the village for change of khata for publication of the same for 30 days and for calling report with respect to service of notice under form No.12 to the interested parties.

DGO further contended that, GPA has been executed by the original khatedar on 07/04/1990 in favour of M.Ramaswamy S/o Late Muniveerappa and Erappa S/o late Muniswamappa. The said GPA has not been registered. That the said Erappa and M.Ramaswamy after getting the unregistered GPA from the original

  
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khatedar S.Vishweshwaraiah have executed agreement to sell in favour of Sri.Kanthilal Patel S/o Kethu Sri Patel with respect to 18 guntas of land in Sy.No.81/12 of Bilekahalli Village and have also entered into agreement to sell with the original khatedar S.Vishweshwaraiah. Sri.Kanthilal Patel S/o Kethu Sri Patel has filed O.S.No.2153/2006 dated 15/03/2006 for not executing sale deed from 2013 to 2016 by original khatedar S.Vishweshwaraiah, seeking direction to get sale deed executed in their favour. That the said suit was compromised by filing compromise petition on 22/11/2010 agreeing to execute the sale deed in favour of Kanthilal Patel or any person to whom he says. That Erappa and Ramaswamy without executing the sale deed in favour of Kanthilal Patel by giving false information that 18 guntas is given to Kanthilal Patel in the decree, had filed application for change of khata.

DGO further contended that, Bilekahalli Village is one kilometer away from Jayadeva Hospital and comes within the limits of BBMP in 1995. But, since there is agreement for 18 guntas with Kanthilal Patel 0-0.1 gunta 1089 feet i.e., 19.602 feet come within 18 guntas. That since the area come within the BBMP limits and the transaction is in the year 2011, the S.R. value was Rs.5,000/- per Sq ft and registration fees would come to 9,80,10,000/-. That since the Kanthilal Patel had to pay Rs.73,60,750/- to the Government in order to avoid payment of registration fees they have entered into compromise petition without registering the document and have filed false application for change of khata.

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DGO further contended that, in the year 2011 any person who has to purchase agricultural land should belong to the family of the agriculturist doing agriculture from 1973 and the annual income should be less than 2 lakhs and if the above said rules are violated and sale deed is executed for Rs.9,80,10,000/- it amounts to violation of Sec.79(A)(B) of Karnataka Land Reforms Act and A.C., has every right to confiscate the land. That by giving false information they have filed compromise petition.

DGO further contended that, he informed the complainant that if he executes sale deed in favour of Kanthilal Patel with respect to 18 guntas and give the sale deed then as per the orders of the court khata would be mutated in their name for which the complainant had asked 2-3 days time. That the complainant has not executed any sale deed in favour of Kanthilal Patel as per compromise petition filed before the court and on 29/11/2011 he has called the DGO and told to meet him stating that he would give the registered sale deed executed in favour of Kanthilal Patel. So, DGO told the complainant that he was coming to Sri Gali Anjaneyaswamy Temple and he would meet him there. That when he went near the temple the complainant came in a car and asked him to sit inside the car and he would give the document and has forcibly tried to give the amount to him then the DGO refused to receive the amount and pushed it and tried to get out of the car by that time the lokayukta police surrounded the car and got him down and got hold of his hands and checked his shirt pocket and both pant pockets and asked him where the amount is, that when they did not get the amount they enquired the complainant and

  
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the complainant showed the amount by putting it on the driver seat. That even though he has told all the above facts to the I.O. and given written explanation in this regard, they have not listened to him. That the I.O. has not drawn any mahazar in his presence and have not washed his hands. That they have seized the documents through Thasildar. That when he has brought true fact to the notice of the complainant that without sale deed khata cannot be changed and he cannot change the khata illegally the complainant has filed false case against him by giving false complaint in the lokayukta police station. That lokayukta police have not taken the sample voice of the DGO and have not secured the voice analysis test report from FSL. That the I.O. has not submitted Sec. 65(B) certificate. That I.O. has not produced any document to show that the work of complainant was pending before him. That colluding with complainant the I.O. has filed false charge sheet against him and prayed that he may be exonerated from the imputation of charges leveled against him in the interest of justice and equity.

10. The points that arise for consideration are as follows:-

- 1. Whether the disciplinary authority proves that the DGO Sri. S.Ravikumar while working as Revenue Inspector of Begur Circle at Bengaluru South Taluk in the year 2011, has demanded bribe of Rs.50,000/- from complainant for**

  
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attending the application dated 16/06/2011 filed by the complainant in the Taluk Office Bengaluru (South) for making khatha of land bearing Sy.No.18/2 of Billekahalli to the extent of some guntas of land under litigation as per the order in O.S.No.2153/2006 of City Civil Court, Bengaluru and the complainant not willing to pay the said amount, lodged complaint before Police Inspector, Karnataka Lokayukta Police Station, Bengaluru City Division, who registered case in Cr.No.61/2011 and took up investigation and on 29/11/2011 DGO was caught red handed while demanding and accepting illegal gratification of Rs.50,000/- from the complainant in his car bearing No.KA-51/MA-6867, near a building under construction by the side of Kariyappa Stores in front of Gali Anjaneya Swamy Temple, Bengaluru. and DGO has failed to give satisfactory or convincing explanation in this regard, when questioned by the said I.O. and by this the DGO has committed misconduct, dereliction of duty, acted in a manner

  
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**unbecoming of a Government Servant and not maintained absolute integrity, violating Rule 3(1)(i) to (iii) of K.C.S.(conduct) Rules, 1966?**

**2. What findings?**

11. (a) The disciplinary authority has examined Sri.Krishnappa N./ Complainant as PW-1, Sri.S.Nandish/Panch Witness as PW-2, one Sri.M.Narayana as PW-3 and Sri.Puttaswamy H.P./ Investigating Officer as PW-4 and got exhibited Ex.P-1 to 15 on it's behalf.
- (b) The DGO has not examined himself, but got exhibited ExD1 document.
- (c) Since DGO has not adduced evidence by examining himself or anybody, incriminating circumstances which appeared against him in the evidence of PWs 1 to 4 are put to him by way of questionnaire.
12. Heard both side arguments and perused the written argument filed by the counsel for the DGO and all the documents.
13. The answers to the above points are:
1. In the Negative.
  2. As per final findings for the following:-

  
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**REASONS**

14. **Point No.1:-** (a) PW-1/Complainant Sri.Krishnappa N. has deposed in his evidence that, DGO was working as Revenue Inspector in Begur Circle, Bangalore South Taluk in the year 2011, that as per the compromise decree passed by the court with respect to the land in survey No 81/2 Bilekalli village the Khatha had to be mutated. That case was filed with respect to their ancestral property and it was sold to some persons and they had compromised in the partition suit. That on 16/2/2011 he has filed application before the Tahasildar for change of Khatha that he has gone to the office for 05 months but the work was not done. That he was told to go to Village Accountant as the file has come to him, that he went 03 times but the file was kept in the Computer Section and he went to the Tahasildar office computer section, there a lady staff by name Shyamala told that the file has gone to Village Accountant. That he went to the Village Accountant several times, but he was dodging the matter. That on enquiry to the staff in the office they told the file is sent to Revenue Inspector and when he went to Revenue Inspector office on enquiry they told that the work will be done if money is given. That he told this to his friend Narayan and he told not to give money and told that they will lodge complaint before Lokayukta Police Station.

PW-1 further deposed that, on 28/11/2011 he went to Lokayukta Police station and told the matter and Inspector has given him one voice recorder and asked him to record conversation

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and come. That on the same day he went to the Revenue Inspector office and he talked with the staff and he demanded Rs.50,000/- bribe and he recorded the conversation and went to Police station and gave the recordings on the same day. After hearing the recordings the police asked him to come the next day. That on the next day he lodged complaint as per Ex.P-1. That the Police called for one Beeresh and Nandish panchas to the police station and played the voice recording and made them hear the same. That since he was not having Rs 50,000/- the police only gave him the amount to lay the trap i.e 22 notes of Rs500/- denomination and 39 notes of Rs 1000/- denomination i.e., Rs 50,000/-. The I.O. got the number of the notes noted in a sheet. That the I.O. got smeared powder on the notes and one Biresh counted and the same and kept it in his shirt pocket and his hands were dipped in the solution and it turned to the pink colour. The Inspector gave him instructions and has drawn pre-trap mahazar as per Ex.P-2. That he called DGO and asked him where he was and DGO told that he is in the Tahasildar office and all of them went there at 3:00 p.m. and he was not there and again he called him and DGO told to come near to TR Mill at 5 :00 p.m.

PW-1 further deposed that, all of them with panchas went to the fly over. That he went near Gali Anjenaya Temple near flyover and parked his car. That the DGO came their and Inspector had instructed him to switch on the parking light and give signal after DGO accepted tainted notes. That when he was near the temple DGO came alone in his Active Honda and he called him inside the

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car and he came and sat inside the car. That he gave tainted notes to DGO and gave signal by switching on the parking light. That the Inspector came and caught the hands of DGO. That later on he got out of the car and it was 6.30 p.m. to 7.30 p.m. The hands of DGO was washed in the Car and Inspector has brought the DGO and others to the Lokayukta Police Station. That the notes were tallied by Biresh which was tallying and the Inspector enquired about his documents to the DGO and he told that he has sent it to the Tahasildar office. That Tahasildar was asked to bring the documents to the police station and Inspector seized the same. The Inspector seized the shirt of DGO and the Inspector had given one voice recorder before going to the trap and he had recorded the conversation. That the Inspector has drawn trap mahazar in this regard as Ex.P-3 and signed it.

15. (a) PW-2/Panch Witness Sri.S.Nandish has deposed in his evidence that, he was working as Peon at BBMP office from 2010. He was told to go to Lokayukta Police station by his higher officer along with his colleague Biresh and he went to the Police station. That he came to know that complainant has lodged complaint. That at 12.30 p.m. all of them left in Maruti Omni car to Thasildar office situated near Mysore Bank circle and Beeresh and lokayukta police went inside the office and came out.

PW-2 further deposed that, the Inspector has taken him near Gali Anjenaya Temple and the car was parked 150 feet away from the said temple and it was 6:00 p.m. and complainant, Biresh and

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DGO went forward and after 15 minutes the lokayukta police took him near a car which was 200 feet away and there complainant, Biresh, lokayukta police and DGO were present. The complainant and DGO were inside the car and Rs.50,000/- was on the driver seat. The Inspector has seized the notes. The Inspector has washed the hands of DGO in solution and it turned to pink colour and Inspector seized the solutions and all of them returned to the Lokayukta Police station that he has signed in Ex.P-2 and Ex.P-3 mahazars.

(b) At this stage learned Presenting Officer treated PW2 as hostile and cross examined him suggesting the Disciplinary Authority case but nothing is elicited from him in support of the Disciplinary Authority case, PW2 has denied the suggestions put forth by the learned Presenting Officer.

16. (a) PW-3/Sri.M.Narayana has deposed in his evidence that, he knows the complainant and he is from his village. That on 25/11/2011 the complainant met him near Bilekal village and told that DGO has demanded Rs1.00 lakh and change bribe amount for change of Khatha and on bargain reduced it to Rs.50,000/-. That he told him to give complaint before the Lokayukta Police Station.

PW-3 further deposed that, on 28/11/2011 he and complainant went to Lokayukta Police station, Bangalore city division and met the Investigating Officer and informed him so the

  
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Investigating Officer enquired whether there is any recording of conversation between the complainant and DGO for which the complainant told that there is no recordings. That Investigating Officer gave one voice recorder and asked him to get the conversation recorded and come. That on the same day in the afternoon the complainant went to the office of DGO situated at Mysore Bank circle and talked with DGO and he stood 8 feet away from the complainant and there were other persons. That the complainant talked with DGO and DGO told that if he talks with empty hands, the work will not be done and complainant told that he would come on the next day with the money and came out of the office. That later on the same day, he and the complainant went to the Lokayukta Police Station and complainant gave the voice recorder to the Investigating Officer and after hearing the recording the I.O. asked the complainant to come on the next day.

PW-3 further deposed that, on 29/11/2011 he and complainant reported before the I.O. in the Lokayukta Police Station, Bangalore City Division and complainant produced 22 notes of Rs.500/- denomination and 39 notes of Rs.1000/- denomination. The I.O. got the number of notes noted in sheet and got smeared phenolphthalein powder through his staff. That the I.O. got the notes put in the shirt pocket of complainant through one Biresb and got his both hands washed in the solution and the solution turned to pink color and I.O. has seized the same. That I.O. has drawn pre-trap mahazar as per Ex.P-2 with respect to the above proceedings and he has signed it and later on the

  
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complainant, Biresli and Nandish and I.O. and his staff went near the Mysore Bank Circle and reached DGO office and the DGO was not present there. That the I.O. called DGO and he told that he would come near T.R. Mill at Mysore Road in the evening. That later on all of them went near T.R. Mill at Mysore Road and reached there at 5.30 p.m. That complainant called DGO through his mobile and DGO told him that he is near Sri Gali Anjaneya Swamy Temple that since the I.O. had suspicion, he asked the complainant to go alone in his car near Sri Gali Anjaneya Swamy Temple and meet the DGO. The complainant went near Sri Gali Anjaneya swamy Temple and parked there near shop which is to the left side of the road and Sri Gali Anjaneya Swamy Temple is to the right side. That all of them stood there without causing any suspicion. That at 6:00p.m. to 6.30 p.m. the complainant switched on the parking light and I.O. and his staff surrounded the car and complainant showed the DGO who was inside the car and I.O. got him down and caught hold of his hand. At that time DGO took the amount of his left side shirt pocket and threw it on the driver's seat. The I.O. has drawn mahazar in that place and has got prepared Sodium carbonate solution and taken the sample of the same and got both the hands of DGO washed separately in the bowls and the solution in the bowls turned to pink color and I.O. has seized the same. That since many people started gathering I.O. has taken all of them to Lokayukta Police Station, Bangalore City Division.

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PW-3 further deposed that, I.O. called for the Tahasildar to the Police station and seized the shirt of DGO and got the pocket of the shirt washed in the sodium carbonate solution and it turned to pink colour. The Investigation Officer seized the solution and the shirt of DGO. That I.O. played the voice recorder which was with the complainant and the higher officer i.e., Tahasildar and Spl. Tahasildar identified the voice of DGO in the said recording. That the I.O. enquired DGO about the file of the complainant and he told that it is in his car which is parked near T.R. Mill and I.O. has taken the explanation of DGO. The I.O. took DGO and all of them near the T.R. Mill and DGO gave the file pertaining to the complainant to the I.O. and he has seized the same and brought all of them to the Lokayukta Police Station and has drawn trap mahazar in this regard.

17. (a) PW-4/Investigating Officer, Sri.Puttaswamy H.P. has deposed in his evidence that, he was working as Police Inspector, Lokayukta Police Station, Bangalore City Division from August 2011 to September 2015. That on 29/11/2011 at 1:00 p.m. the complainant came to the station and told that DGO was demanding bribe and he has received the complaint as per Ex.P-1 and he has received the voice recorder produced by the complainant and played it and heard the demand of bribe in the conversation and he has registered the case in Crime No: 61/11 for the offence punishable U/sec., 7, 13(1)(d) R/w 13(2) of PC Act and has prepared FIR as per Ex.P-4 and sent it to the jurisdictional police station. That later on he called for one Biresh

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shadow witness and Nandish panch witness and asked them to act as panch witness for which they have consented.

PW-4 further deposed that, complainant produced 39 notes of Rs.1000/- denomination and 22 notes of Rs.500/- denomination total Rs.50,000/-. That he has noted the number of notes through computer as per Ex.P-5. That he has got recording transcribed as per Ex.P-6 and he got phenolphthalein powder applied on the notes through his staff and made Biresh to keep the said notes in the left side shirt pocket of complainant and he got prepared sodium carbonate solution in two bowls and taken the sample of the same. That he got the hands of the Biresh washed in the sodium carbonate solution and the solution turned to pink colour and he has seized the same. That he has got the recording turned to CD and seized the same. Further he stated that he instructed complainant to give the amount only on demand and after acceptance to give signal by wiping his head.

PW-4 further deposed that, he gave one voice recorder and button camera to the complainant and told him how to operate and asked him to switch it on while meeting the DGO and asked Nandish to accompany the complainant and act as Shadow witness and to watch what transpires between the complainant and DGO. That he has drawn pre-trap mahazar with respect to the above proceedings as per Ex.P-2 and has taken video of the proceedings. That later on all of them washed their hands thoroughly and left the Lokayukta police station and reached the

  
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Tahasildar office, Bangalore south at 3.05 PM. That as per his instruction complainant and Nandish went inside the office of DGO and after some time the complainant came out and told that DGO was not present in the office and the complainant called DGO through his mobile and he received it and told to come near T.R. Mill, Chamarajapete at 6:00 p.m. That later on all of them returned to the Lokayukta Police station and at 5.20 p.m. as per his instruction complainant called DGO through his mobile and DGO told that he is near T.R. Mill situated at Chamarajpet, Bangalore Town. That all of them left the Lokayukta Police station and came near T.R. Mill situated at Chamarajpet, Bangalore Town and again as per his instructions the complainant called the DGO and he told that he is in Bangalore-Mysore Road near Sri Gali Anjenaya Swamy Temple and asked him to come there. That later on all of them went near Sri Gali Anjenaya Swamy temple at 6.10 p.m. That at 6.20 p.m. the complainant gave signal by switching on the parking light and he along with the staff and panch witness went and enquired complainant about the happening. That the complainant showed person sitting at the left side of the driver seat and told that he has given Rs.50,000/- to him and he has received it and kept it in his left side pocket and he came to know that the said person is DGO.

PW-4 further deposed that, as soon as complainant told him the happenings DGO took out the amount from his left shirt and kept it in front right side pant pocket and later DGO removed the note from his front right side pant pocket and threw it on the

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driver seat of the car. That he caught the hands of DUO and he introduced himself to DGO and told him the purpose of coming and asked him what work he is doing.

PW-4 further deposed that, DGO prayed that he is due for promotion and asked them to leave him. That he got prepared sodium carbonate solution in two bowls and taken sample of the same and has got both the hands of DGO washed in the solution separately through his staff and the solution in both bowls turned to pink colour and he seized same separately. That he got the notes removed through Biresh and got tallied it with Ex.P-5 sheets and they were tallying with each other and he seized the notes. That he has got the driver seat of the car swiped with cotton and seized the cotton. That since it was dark and people had gathered and he found that it was not feasible to continue the mahazar at the place, so he took all of them to Lokayukta Police Station, Bangalore.

PW-4 further deposed that, he called Puttegowda, Tahasildar South and informed him about the trap and asked him to come to Lokayukta police station. After he reached the Police station Puttegowda, Tahasildar came to the station and he asked him to identify the voice of DGO for which he told that he has taken charge of the office only two days ago. So, he asked him to call Smt.Harishilpa, Special Tahasildar, Bengaluru South.

  
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PW-4 further deposed that, he asked DGO about the file of PW-1. That DGO stated that he has left the file in the car of his sister and told that it is parked in T.R.Mill of Chamarajpete. That he has taken the panchas, DGO and Puttegowda, Tahasildar to the said spot and reached there at 8:30 p.m. The DGO showed the car and opened it's door and got the file of PW-1 and he has seized the same after obtaining the copies as per Ex.P-7. That all of them returned to Lokayukta police station at 9:15 p.m. That he has seized the shirt and pant of DGO by making alternate arrangement.

PW-4 further deposed that, he took the spy camera and voice recorder from PW-1 and got the same played in presence of panch witnesses, Puttegowda, Tahasildar and Smt.Harishilpa, Special Tahasildar and transcribed the same and transferred it to CD. In the conversation at the time of trap, there was demand and acceptance of bribe as per Ex.P-8. That Smt.Harishilpa, Special Tahasildar identified the voice of DGO and he has given report in this regard as per Ex.P-9 and he has taken report of Puttegowda, Tahasildar as per Ex.P-10. That he took the explanation from DGO as per Ex.P-11. PW-1 and 2 on seeing the explanation said that it is false. That he has drawn trap mahazar from 07:30 p.m. to 12:45 a.m. as per Ex.P-3. That he has drawn rough sketch of the spot and has taken the video of the above proceedings and got it burnt to CD. That he has seized the CD. That he arrested the DGO and followed the arrest procedure and recorded the statements of witnesses.

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PW-4 further deposed that, on 18/01/2012, he received the sketch which is prepared by AEE, BBMP as per Ex.P-12. That he sent the articles for chemical examination and received the report dated 09/12/2011 as per Ex.P-13 and collected the service details extract of DGO as per Ex.P-14. That he has taken the CDRs of DGO and complainant as per Ex.P-15. The Special Tahasildar has given report that DGO was using mobile no. 9448371958 and he had attended duty on that day as per Ex.P-9. That he has filed the charge sheet against DGO after obtaining sanction and has identified the DGO.

18. On over all evaluation of the oral and documentary evidence adduced by both the parties, PW-1/complainant has not specifically deposed anything about DGO demanding bribe for the change of khata. According to PW-1 he has stated that a staff in the DGO office has demanded bribe of Rs.50,000/- and he has recorded the conversation between him and the staff. Further PW1 has stated that he has not given Rs.50,000/- amount to I.O. as it was not with him and I.O. has arranged the amount. In the chief examination of PW-1 he has stated that after DGO sat in the car he gave the tainted notes and has switch on the parking light. But, he has not deposed anything with respect to demand of bribe amount and acceptance of the same by DGO from PW-1/complainant. In the cross examination of PW-1 he has stated that he has not got the sale deed registered in favour of Kanthilal Patel and has not paid the stamp duty in this regard. That as per the

  
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court decree the sale deed is not executed till date. Further in the cross examination of PW-1 he has deposed as follows:

“ಆಪಾದಿತ ನೌಕರ ನನ್ನನ್ನು ಉದ್ದೇಶಿಸಿ ಫಾರಂ ನಂ.21ರಲ್ಲಿ ಪ್ರಚಾರವನ್ನು ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ ಗೊಳಿಸಿಲ್ಲ, ಅದಕ್ಕಾಗಿ ಅದನ್ನು ಮಾಡಿಕೊಂಡು ಬನ್ನಿ ಎಂದು ಹೇಳಿದ ಎನ್ನುವುದು ನಿಜ. ಆಪಾದಿತ ನೌಕರನ ಸಿಬ್ಬಂದಿಯವರು ದುಡ್ಡು ಕೊಟ್ಟರೆ ಮಾಡುತ್ತಾರೆ ಅವರ ಆಫೀಸಿನಲ್ಲಿ ಹೇಳಿದರು ಆದರೆ ಅವರ ಹೆಸರು ಗೊತ್ತಿಲ್ಲ. ಆಪಾದಿತ ನೌಕರನ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಕೆಲಸ ಮಾಡುತ್ತಿರುವ ಸಿಬ್ಬಂದಿಯವರು ಹಣ ಕೇಳಿದ ವಿಷಯ ಪೊಲೀಸರಿಗೆ ನಾನು ಹೇಳಿದ್ದೇನೆ. ಆಪಾದಿತ ನೌಕರ ಪ್ರಾರಂಭದಲ್ಲಿ ನನಗೆ ಒಂದೂವರೆ ಲಕ್ಷ ಲಂಚ ಕೇಳಿದ ನಂತರ ಬಾರ್‌ಗೇಯನ್ ಮಾಡಿದ ಎಂಬ ಸಂಗತಿಯನ್ನು ಸುಳ್ಳು ಹೇಳುತ್ತಿದ್ದೇನೆ ಎನ್ನುವುದು ನಿಜ. ಸಿಬ್ಬಂದಿಯವರು ಲಂಚ ಕೇಳುತ್ತಿದ್ದ ವಿಷಯವನ್ನು ನಾರಾಯಣನಿಗೆ ಹೇಳಿದಾಗ, ಹಾಗಾದರೆ ಆ ವಿಷಯವನ್ನು ಲೋಕಾಯುಕ್ತರಿಗೆ ತಿಳಿಸು ಅಂತಾ ಹೇಳಿದ್ದು ನಿಜ. 28-11-2011ರಂದು ಲೋಕಾಯುಕ್ತರವರಿಗೆ ದೂರು ಸಲ್ಲಿಸುವಾಗ ಖಾತೆ ಸಂಬಂಧಪಟ್ಟ ಕೊಟ್ಟ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದೇನೆ. ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್ ನಲ್ಲಿ ಆಪಾದಿತ ನೌಕರ ಐವತ್ತು ಸಾವಿರ ಲಂಚದ ಹಣ ಕೇಳಿದ್ದು ರೆಕಾರ್ಡ್ ಆಗಲಿಲ್ಲ ಮತ್ತು ಆಪಾದಿತ ನೌಕರ ಕೇಳಲಿಲ್ಲ ಮತ್ತು ನಾನು ಆ ದಿನ ಆತನಿಗೆ ಫೋನ್ ಮಾಡಲಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ.”

“ನಾನು ಲೋಕಾಯುಕ್ತ ಆಫೀಸಿಗೆ ಮರುದಿನ ಸುಮಾರು 11-00 ಗಂಟೆಗೆ ಹೋದೆ. ದೂರನ್ನು ಪೊಲೀಸರು ಹೇಳಿದಂತೆ ನಾನು ಬರೆದಿದ್ದೇನೆ ಎಂದರೆ ನಿಜ. ನಾನು ಹೋದಾಗ ಮುಂಚೆ ಸಾಕ್ಷಿದಾರರು ಬಂದಿದ್ದರು ಎನ್ನುವುದು ನಿಜ.”

“ಪ್ರಾಯೋಗಿಕ ಪಂಚನಾಮೆಯಲ್ಲಿ ಬರೆದ ಸಂಗತಿಗಳನ್ನು ಓದಿ ಸಹಿ ಮಾಡಲಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ.”

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19. From the above evidence of PW1, it reveals that DGO has told complainant that since Form 21 is not published he has asked the complainant to get the publication done. Further he has stated that some staff of DGO office told that if money is given the work will be done and he has told this to the police. Further he has stated that he has told his friend Narayana that one of the staff is asking the bribe amount. Further he has gone to the extent of deposing that DGO has not demanded Rs.50,000/- bribe amount from him and he has not recorded the conversation between him and the DGO. Further he has deposed that the panchas were already present in the lokayukta police station when he went to the lokayukta police station. Further he has deposed that he has not read the pre-trap mahazar and signed it.
20. Further PW-1 in his cross examination by DGO counsel has deposed as follows:

“ನಾನು ಗಾಳಿ ಅಂಜನೆಯ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನದ ಹತ್ತಿರ ಇದ್ದೇನೆ ಎಂದು ಆಪಾದಿತ ನೌಕರರಿಗೆ ಪೊನ್ ಮಾಡಿ ಹೇಳಿದೆ ಎನ್ನುವುದು ನಿಜ.”

“ನಾನು ಕಾರಿನಲ್ಲಿ ಒಬ್ಬನೇ ಇದ್ದೆ ಎನ್ನುವುದು ನಿಜ. ಆಗ ಸ್ವಲ್ಪ ಕತ್ತಲೆ ಆಗಿತ್ತು ಅನ್ನುವುದು ನಿಜ. ನಾನು ಎಲ್ಲಿ ನಿಂತಿದನೋ ಅಲ್ಲಿ ಜನ ಓಡಾಟ ಹೆಚ್ಚಿತ್ತು ಮತ್ತು ಅದು ಜನಸಂದಣಿ ಪ್ರದೇಶ ಎನ್ನುವುದು ನಿಜ. ಆಗ ಆಪಾದಿತ ನೌಕರ ಕಾರಿನ ಬಳಿ ಬಂದು ಏನು ಸಮಾಚಾರ ಏಕೆ ಪೊನ್ ಮಾಡಿದೀರಿ ಎಂದು ನನ್ನನ್ನು ಉದ್ದೇಶಿಸಿ ಕೇಳಿದರು ಎನ್ನುವುದು ನಿಜ. ಆಗ ನಾನೇ ಆಪಾದಿತ ನೌಕರರನ್ನು

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ಉದ್ದೇಶಿಸಿ ಹೊರಗೆ ಮಾತನಾಡಲು ಆಗುವುದಿಲ್ಲ. ನಿಮ್ಮ ಬಳಿ ನನ್ನ ಕೆಲಸವಿದೆ ಒಳಗೆ ಬಂದು ಕುಳಿತುಕೊಳ್ಳಿ ಅಂತಾ ನಾನೇ ಕರೆದು ಕಾರಿನ ಬಾಗಿಲು ಮುಚ್ಚಿಕೊಂಡೆ ಎನ್ನುವುದು ನಿಜ. ನಂತರ ಆಪಾದಿತ ನೌಕರರು ನೊಂದಾಯಿತ ಮಾರಾಟದ ಕ್ರಯದ ಪತ್ರವನ್ನು ಕೇಳಿದರು ಅನ್ನುವುದು ನಿಜ. ನಾನು ಅದು ಇಲ್ಲ ಎಂದು ಹಣವನ್ನು ಆಪಾದಿತ ನೌಕರರ ಶರ್ಟ್ ಜೇಬಿನಲ್ಲಿ ಇಡಲು ಹೋದಾಗ ಆಪಾದಿತ ನೌಕರರು ಬೇಡ ಎಂದು ನನ್ನ ಕೈ ಸಮೇತ ತಳಿದರು ಎನ್ನುವುದು ನಿಜ. ಆಗ ನಾನು ಕಾರಿನ ಪಾರ್ಕಿಂಗ್ ಲೈಟ್ ಚಾಲು ಮಾಡಿದೆ ಎನ್ನುವುದು ನಿಜ. ಪಾರ್ಕಿಂಗ್ ಲೈಟ್ ಚಾರ್ಜ್ ಮಾಡಿದ ತಕ್ಷಣ ಪೊಲೀಸರು ಬಂದರು ಅನ್ನುವುದು ನಿಜ. ನಾನೇ ಕಾರಿನ ಸೀಟಿನ ಮೇಲೆ ಹಣ ಇದೆ ಅಂತಾ ತೋರಿಸಿದೆ ಅನ್ನುವುದು ನಿಜ. ಕಾರಿನ ಸುತ್ತಾ ಪೊಲೀಸರು ಸುತ್ತುವರೆದಿದ್ದ ಕಾರಣ, ಆ ಕಾರಿನ ಸೀಟಿನ ಮೇಲೆ ಇದ್ದಂತಹ ಹಣವನ್ನು ಪೊಲೀಸರ ಹೇಳಿಕೆ ಮೇರೆಗೆ ಬೀರೇಶ್ ತೆಗೆದುಕೊಟ್ಟಿದ್ದು ನನಗೆ ಕಾಣಿಸುತ್ತಿರಲಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ. ಆಗ ಕತ್ತಲೆಯಾಗಿದ್ದ ಕಾರಣ ಆಪಾದಿತ ನೌಕರನ ಕೈಗಳನ್ನು ಪೊಲೀಸರು ದ್ರಾವಣದಿಂದ ತೊಳೆಸಿದ್ದು ನನಗೆ ಕಾಣಿಸುತ್ತಿರಲಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ. ಜನಸಂದಣಿ ಹೆಚ್ಚಿರುವುದರಿಂದ ಪೊಲೀಸರು ದೇವಸ್ಥಾನದ ಕಡೆಯಿಂದ ತಮ್ಮ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಕರೆದುಕೊಂಡು ಬಂದರು ಎನ್ನುವುದು ನಿಜ. ಕಾರಿನ ಹತ್ತಿರ ಹಿಡಿದಾಗ ಮಹಜರ್‌ನ್ನು ಬರೆದಿಲ್ಲಾ ಎನ್ನುವುದು ನಿಜವಲ್ಲ.

ತಹಶೀಲ್ದಾರ್ ಇವರು ಸದರಿ ನನಗೆ ಸಂಬಂಧಪಟ್ಟ ಕಡತವನ್ನು ತಂದರೂ ಎನ್ನುವುದು ನಿಜ. ಟ್ರಾಪ್ ಮಾಡಿದ ದಿನ ಮಹಜರಿಗೆ ಸಹಿ ಮಾಡಲಿಲ್ಲ ಮರುದಿನ ಮಾಡಿದೆ ಎನ್ನುವುದು ನಿಜ. ನನಗೆ ಸಂಬಂಧಪಟ್ಟ ಕಡತವನ್ನು ತಹಶೀಲ್ದಾರ್ ತಂದರೂ ವಿನಾ: ಅದನ್ನು ಆಪಾದಿತ ನೌಕರ ತರಲಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ. ಆಪಾದಿತ ನೌಕರ ಆಕ್ಸಿಡ್ ಹೊಂಡಾದಲ್ಲಿ ಬಂದಿದ್ದರು ಎನ್ನುವುದು ನಿಜ, ಆಪಾದಿತನ ಕಾರಿನಿಂದ ದಾಖಲೆಗಳನ್ನು ಜಪ್ತು ಮಾಡಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ.

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ದಾಖಲೆಯನ್ನು ಜಪ್ತು ಮಾಡಿದ ಪಂಚನಾಮೆ ಮಾಡಿಲ್ಲ ಎನ್ನುವುದು ಗೊತ್ತಿಲ್ಲ. ನಿಶಾನೆ ಪಿ-3 ಪಂಚನಾಮೆಯಲ್ಲಿರುವ ಸಂಗತಿಗಳನ್ನು ಪೊಲೀಸರೇ ಹೇಳಿ ಟೈಪು ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ ಎನ್ನುವುದು ನಿಜ. ಬೆಳಗಿನ ಮೂರು ಗಂಟೆಗೆಯವರೆಗೆ ಲೋಕಾಯುಕ್ತ ಆಫೀಸಿನಲ್ಲಿ ಪಂಚನಾಮೆ ಬರೆಯುವುದು ಮುಗಿಸಿದರು. ನಿಶಾನೆ ಪಿ3 ರಲ್ಲಿ ಸಂಗತಿಗಳನ್ನು ರಾತ್ರಿಯಾಧಾರಿಂದ ನಾನು ಮತ್ತು ಪಂಚರು ಓದಲಿಲ್ಲ ಎನ್ನುವುದು ನಿಜ.”

“ಆಪಾದಿತ ನೌಕರನ ಬಳಿ ನನ್ನ ಕೆಲಸ ಮತ್ತು ಕಡತ ಬಾಕಿ ಇರಲಿಲ್ಲ, ನಾನು ನೊಂದಾಯಿತ ಮಾರಾಟ ಕ್ರಯ ಪತ್ರ ಸಲ್ಲಿಸದೆ ಇರುವುದರಿಂದ ಆ ಕೆಲಸ ತಹಶೀಲ್ದಾರ್ ಕಚೇರಿಯಲ್ಲಿ ಬಾಕಿ ಇತ್ತು ಎನ್ನುವುದು ನಿಜ. ನನ್ನ ಕೆಲಸ ಬೇಗನೆ ಆಗಲಿ ಮತ್ತು ನಾರಾಯಣ ಹೇಳಿದ ಮೇರೆಗೆ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದೇನೆ ಎನ್ನುವುದು ನಿಜ.”

21. From the above evidence of PW1, it reveals that he himself has called DGO stating that he is near Gali Anjaneyaswamy Temple. Further he has admitted that he was alone in the car and it was dark and the DGO came there and asked him why he has called him and he told that he has called him to talk with him and asked him to sit inside the car and when DGO enquired him about the sale deed he told that it is not there with him and tried to keep the tainted notes in the shirt pocket of DGO and the DGO refused it and pushed his hands and suddenly he has switched on the parking light and he has put the tainted notes on the car seat and showed it to the police. Further he has stated that he has not seen

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Beeresh removing the notes and giving it to I.O. and he has not seen the hand wash of DGO.

22. PW-1 further has deposed that the Thasildar has produced the documents and he has signed the mahazar on the next day. Further he has deposed that the I.O. has seized the documents from Thasildar and not from the car of DGO.

23. PW-1 further has deposed that his work was not pending with DGO and since he has not produced the registered sale deed it was pending in the Thasildar office. That to get his work done at the earliest on the say of Narayana he has lodged the complaint. PW-1 has not deposed anything about demand and acceptance of bribe amount by DGO for his work. Further he has unequivocally deposed that his work was not pending before DGO and he himself has tried to forcibly give the tainted notes to DGO which he has refused. As such from the evidence of PW-1 it can be gathered that there is no demand and acceptance of bribe amount by DGO from PW-1.

24. PW-2/Panch Witness has turned hostile and he has deposed in his chief examination as follows:

“ನಂತರ ಮೈಸೂರು ಕಡೆ ಹೋಗುವ ರಸ್ತೆಯ ಗಾಳಿ ಅಂಜನೆಯ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನದ ಕಡೆಗೆ ನಾನು, ಫಿರ್ಯಾದಿ, ಬಿರೇಶ್ ಮತ್ತು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಹೊರಟೆವು. ಆ ದೇವಸ್ಥಾನದಿಂದ ಸುಮಾರು 150 ಅಡಿ ದೂರದಲ್ಲಿ ನಾವು ಪ್ರಯಾಣ ಮಾಡಿದ

  
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ವಾಹನವನ್ನು ನಿಲ್ಲಿಸಲಾಯಿತು. ಆಗ ಸಂಜೆ ಸುಮಾರು 6-00 ಗಂಟೆಯಾಗಿತ್ತು. ಬಿರೇಶ್, ಫಿರ್ಯಾದಿ ಮತ್ತು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಮುಂದೆ ಹೊರಟರು. 15 ನಿಮಿಷ ಕಳೆದು ನನ್ನನ್ನು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಅಲ್ಲಿಂದ ಸುಮಾರು 200 ಅಡಿ ದೂರದಲ್ಲಿ ಒಂದು ಕಾರು ನಿಂತ ಸ್ಥಳಕ್ಕೆ ಕರೆದುಕೊಂಡು ಹೋದರು. ಅಲ್ಲಿ ಫಿರ್ಯಾದಿ, ಬಿರೇಶ್, ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಇದ್ದರು. ಫಿರ್ಯಾದಿ ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾರಿನ ಒಳಗೆ ಇದ್ದರು. ಆ ಕಾರಿನ ಚಾಲಕರು ಕೂರುವ ಆಸನದ ಮೇಲೆ ರೂ. 50,000/- ಹಣವಿತ್ತು. ಫಿರ್ಯಾದಿಯು ಏನೂ ತಿಳಿಸಲಿಲ್ಲ. ಹಣವನ್ನು ತೆಗೆದುಕೊಡುವಂತೆ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಹೇಳಿದರು. ನಾನು ಆ ಹಣವನ್ನು ಎಣಿಸಿದೆನು. ನಾನು ಆ ನೋಟುಗಳನ್ನು ಮೊದಲು ಬೇರೆ ಎಲ್ಲಿಯೂ ನೋಡಿಲ್ಲ.”

“ನಂತರ ಯಾವುದೋ ಒಂದು ಪತ್ರಕ್ಕೆ ನನ್ನಸಹಿಗಳನ್ನು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಪಡೆದುಕೊಂಡರು. ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ವಾಪಸ್ಸಾಗುವ ಮುನ್ನ ನಾವುಗಳು ಬೇರೆ ಎಲ್ಲಿಗೂ ಹೋಗಿಲ್ಲ. ನನ್ನ ಸಮಕ್ಷಮ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ವಶಪಡಿಸಿಕೊಂಡಿಲ್ಲ. ಈಗ ನಾನು ನೋಡಿರುವ ನಿಶಾನೆ ಪಿ-2 ಮತ್ತು ಪಿ-3 ರಲ್ಲಿ ನನ್ನ ಸಹಿಗಳು ಕಂಡು ಬರುತ್ತವೆ. ಆ ಸಹಿಗಳನ್ನು ನಾನು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ವಾಪಸ್ಸು ಬಂದ ನಂತರ ಮಾಡಿರುತ್ತೇನೆ.”

25. From the above evidence of PW-2 it can be gathered that Rs.50,000/- amount was on the driving seat of the car and complainant has not told anything in this regard to the I.O. Further he has deposed that he has not seen those amount earlier. Further he has deposed that he has signed Ex.P-1 and 3 in the lokayukta police station and I.O. has not seized any documents in

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his presence and he has not taken him to any other place before returning to lokayukta police station.

26. PW-2/panch witness has completely turned hostile and anything is elicited from his cross examination by the learned Presenting Officer in support of the disciplinary authority case. He has denied all the suggestions put forth by the learned Presenting Officer.

27. Further PW-2 in his cross examination has deposed as follows:

“ಪೊಲೀಸರ ಸೂಚನೆ ಮೇರೆಗೆ ನೋಟುಗಳನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾರಿನ ಒಳಗಿನಿಂದ ತೆಗೆದ ನಂತರ ಮತ್ತೆ ಪುನಃ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರ ಸೂಚನೆಯಂತೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಅವರ ಶರ್ಟಿನ ಎಡ ಜೇಬಿನಿಂದ ಮತ್ತು ಪ್ಯಾಂಟಿನ ಮುಂಭಾಗದ ಎರಡೂ ಜೇಬಿನಿಂದ ನೋಟುಗಳನ್ನು ಹೊರ ತೆಗೆದರು ಎಂಬುದು ನಿಜ.”

“ಪ್ರಾಯೋಗಿಕ ಪಂಚನಾಮೆ ಮತ್ತು ಟ್ರ್ಯಾಪ್ ಪಂಚನಾಮೆಯ ಅಂಶಗಳು ಏನೆಂದು ನಾನು ಓದಿ ನೋಡಿಲ್ಲ ಮತ್ತು ಅವುಗಳ ಅಂಶಗಳನ್ನು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ನನಗೆ ತಿಳಿಸಿಲ್ಲ.”

28. From the above evidence it can be gathered that as per the instructions of the I.O. DGO has removed the notes from the car and from his left shirt pocket and both pant pockets. Further he has stated that he does not know the contents of the mahazar.

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29. From the evidence of PW-2/panch witness it can be gathered that he has not deposed about the seizure of documents from the car of DGO and conducting mahazar in this regard as per Ex.P-3. Further he has deposed that on the say of I.O. DGO has removed the notes from car. As such it creates doubt as to the recovery of the documents and notes from the possession of DGO.
30. PW-3/one Narayana and PW-4/I.O. further deposed about coming to the spot after receiving the signal and they have deposed about seizure of tainted notes from the car seat and about hand wash and shirt pocket wash of the DGO in the sodium carbonate solution and change of colour of the solution to pink colour and have also deposed about recovery of the documents from the car of DGO. Their evidence is not helpful with respect to demand and acceptance of bribe by DGO because they came to the spot only after getting signal from PW-1. Admittedly PW-1 was alone in the car and he was not accompanied by the shadow witness and he is the sole witness to depose about the demand and acceptance of bribe by DGO. PW-1 has unequivocally deposed that DGO has not demanded any bribe amount from him and he has forcibly tried to put the tainted notes to his shirt pocket which was refused by DGO. So, he has put it on the driver seat and given signal.
31. There is material contradiction in the evidence of PW-3/Narayana he has deposed that he has not signed Ex.P-1 to 15 and there was not impediment for him to sign the same. Further PW-4 has also admitted that he has not taken the signature of PW-3/Narayana in

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Ex.P-1 to 15. It creates serious doubt as to the presence of PW-3 at the spot at the time of conducting Ex.P-2 and 3 mahazar.

32. Evidence of PW-4/I.O. is also inconsistent and he has admitted in his evidence that there is no demand of bribe by the DGO from the complainant in Ex.P-8 transcription of the voice recordings given to PW-1 at the time of trap. He has deposed that he has instructed PW-2/Nandish to act as shadow witness and that PW-2 has accompanied the complainant which is not at all the case of the disciplinary authority. On perusal of Ex.P-2 pre-trap mahazar it reveals that PW-4 has instructed one Biresh to act as shadow witness. From the evidence of PW-3 and 4 it reveals only recovery of the tainted notes. But, there is no iota of evidence placed by the disciplinary authority to show demand and acceptance of bribe amount by DGO from PW-1. As such the disciplinary authority has failed to prove demand and acceptance of bribe amount by DGO from PW-1 for change of khata by placing clear, cogent convincing evidence.

33. It is specific defence of DGO that he received the file of complainant on 01/07/2011 and he has put up the file to take steps as per the orders of the court on 07/07/2011 and sent the report and that the said file was not before him and it was in the office for want of registered sale deed executed by complainant in favour of Kanthilal Patel and there was no work of complainant pending before him as on date of the filing the complaint. As such

  
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there is no question of demanding illegal gratification for any official work.

34. PW-4/I.O. in his cross examination has deposed as follows:

"I have not taken statement from Puttegowda, Tahasildar with respect to work of complainant pending before DGO. I know about the documents seized. I have not written any letter to Sub-Registrar with respect to transaction taken place by the complainant. I have verified the court order. There is Court decree in favour of the complainant and page no. 53 of Ex.P-7 it is written in the check list that as per the order of the court and the file is put up. The said note is written on 07/07/2011 and it is written by Revenue Inspector. It is forwarded to Tahasildar office, South. I have not secured documents with respect to file pending before DGO after 07/07/2011."

35. From the above evidence of PW-4 it can be gathered that the work of complainant was already done by DGO on 07/07/2011 and the I.O. has not produced any document to show that the file of PW1/complainant was pending before DGO. As such the disciplinary authority has failed to prove that the work of PW-1 with respect to change of khata was pending before DGO and he has demanded illegal gratification for official favour.

  
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36. The DGO has taken up defence that the complainant called him near Gali Anjaneyaswamy Temple in the guise of giving the registered sale deed and when he went there he asked him to get inside the car and when he asked for the sale deed he has forcibly tried to put the tainted notes in the pocket of DGO and DGO refused it and pushed it and the complainant has put it on the driver seat and has switched on the parking light of the car and the I.O. has come and trapped him. The DGO has given explanation in this regard immediately after the trap as per Ex.P-11. PW-1/complainant in his cross examination has unequivocally admitted the explanation given by the DGO. As such this probablises the defence of the DGO.
37. PW-4/I.O. has deposed about receiving voice recording from PW1/complainant and playing the same before the panchas and transcribed it as per Ex.P-6. The complainant has told that I.O. has given one voice recorder to record the conversation between him and DGO and he has recorded the conversation between him and staff in the office of DGO. Wherein the staff has demanded the bribe amount of Rs.50,000/- from him for his work i.e., change of khata.
38. On perusal of the evidence of PW-4/I.O. he has deposed that the complainant has produced the voice recordings along with Ex.P-1 complaint and he has not deposed about giving the voice recorder to the complainant. In his cross examination he has stated that the complainant came to his police station on 29/11/2011 at 1.00

  
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p.m. for the first time and produced voice recorder with him. Further he has stated that he does not remember that the voice recorder was given from the lokayukta police station. This creates serious doubt as to whether the voice recorder was given by the complainant or PW-4/I.O. has given the voice recorder to complainant to record the conversation. The oral evidence of PW1/complainant and PW-4/I.O. is inconsistent in this regard. As such the Ex.P-6 transcription with respect to the above said recordings cannot be relied upon. Further PW-4/I.O. has admitted that there is no demand of bribe in the voice recordings given by PW-1 at the time of trap which is transcribed as Ex.P-8.

39. PW-4/I.O. has deposed in his cross examination that:

“it is true it is mentioned in pre-trap mahazar that complainant told that he would go alone because DGO might get alert but I have sent shadow witness. In Ex.P-5 there is no sign of complainant.”

40. PW4 has further deposed that he has played the voice recordings before Smt.Harishilpa, Special Thasildar and she has identified the voice of DGO and given report in this regard as per Ex.P-9. As discussed earlier PW-1 himself has stated that he has not recorded the voice of DGO and PW-4/I.O. has admitted that Ex.P-8 transcription with respect to recordings taken place at the time of trap, there is no demand of bribe by the DGO from the complainant. As such the identification of the voice of DGO by

  
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Smt.Harishilpa, Special Thasildar is not helpful to the disciplinary authority case and it cannot be relied upon.

41. Thus, this Additional Registrar Enquiries, finds that, evidence of P.Ws1 to 4, Ex.P-1 to P-15, as reasoned above, not proved that the DGO had demanded and accepted bribe of Rs.50,000/- from the complainant on 29/11/2011. The disciplinary authority has not proved the charges against the DGO. Accordingly, this point is answered in the Negative.
42. **Point No.2** :- For the aforesaid reasons, this Additional Registrar (Enquiries) proceeds to record the following.

### **FINDINGS**

The disciplinary authority has not proved the charges against the DGO.

**The date of Retirement of DGO is 31/07/2029.**

Submitted to Hon'ble Upalokayukta for kind approval, and necessary action in the matter.

  
(J.P. Archana)

Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURES**

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Krishnappa N.  
PW2:- Sri. S.Nandish  
PW3:- Sri. M. Narayana  
PW4:- Sri. Puttaswamy H.P.

List of witnesses examined on behalf of the Defence:-

NIL

List of documents marked on behalf of Disciplinary Authority:-

Ex P1	Attested copy of complaint dated 29/11/2011.
Ex P2	Attested copy of pre trap mahazar dated 29/11/2011.
Ex P3	Attested copy of trap mahazar dated 29/11/2011.
Ex P4	Attested copy of FIR in Cr.No.61/2011.
Ex P5	Attested copy of another list of currency notes dated 29/11/2011.
Ex P6	Attested copy of Transcription.
Ex P7	Attested copy of documents pertaining to PW-1.
Ex P8	Attested copy of Transcription.
Ex P9	Attested copy of report of Special Thasildar.
Ex P10	Attested copy of report of Thasildar.
Ex P11	Attested copy of statement of DGO dated 29/11/2011.
Ex P12	Attested copy of sketch of the spot prepared by AEE, BBMP.
Ex P13	Attested copy of Chemical Examiner's report.
Ex P14	Attested copy of service details of DGO.
Ex P15	Attested copy of CDRs of DGO and Complainant.

  
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List of documents marked on behalf of Defence:-

Ex D1	Attested copy of application filed by PW-1 on 16/06/2011.
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**(J.P. Archana)**

Additional Registrar (Enquiries-11),  
Karnataka Lokayukta, Bangalore.

